

(e) the total amount of subsidy involved in the distribution of essential commodities?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CIVIL SUPPLIES) (SHRIMATI KRISHNA SAHI) : (a) to (c). State Government and UT Administrations have been delegated powers under the Essential Commodities Act, 1955 for taking action against unscrupulous elements indulging in hoarding of and blackmarketing in essential commodities and other violations of the various Provisions and Control Orders issued under the Essential Commodities Act., 1955, from time to time, State Governments/UT Administrations are advised to undertake special anti-hoarding drives whenever it is felt that availability or price of any essential commodity is adversely affected due to speculative hoarding by unscrupulous elements.

Central Government advises the State Government/UT Administrations in this regard from time to time, and also through periodic meetings to review the enforcement of the provisions of Essential Commodities Act, 1995.

The number of defaulters booked under the Act during the last three years is given below:

	No. of persons Arrested	No. of persons Prosecuted	No. of persons convicted
1992	5186	6067	335
1993	4300	5754	3569
1994	9078	4846	4078
1995 (up to Oct.95)	9014	2493	1971

The State Governments/UT Administrations are taking action under the Control Orders issued by them to cancel licences of the defaulters whenever considered necessary. They have been advised to launch prosecution in selective cases with due care and caution so that small traders are not unduly harassed.

(d) Strengthening and streamlining of the Public Distribution System is a continual process. Suggestions and measures to improve the Public Distribution System (PDS) are discussed in the meetings of the Advisory Council on PDS in which Ministers in-charge of Food and Civil Supplies Departments in the State Governments/UT Administrations are members. Union Minister of Civil Supplies, Consumer Affairs and Public Distribution is the Chairman of the Advisory Council. In addition to the meetings of the Advisory Council, Union Minister of Civil Supplies, Consumer Affairs and Public Distribution holds periodic regional meetings with the State Governments/UT Administrations for reviewing the working of the Public Distribution System and the Revamped Public Distribution System (RPDS) and affecting improvements/streamlining the same.

(e) The total amount of food subsidy (including sugar) during 1994-95 was Rs.5100 crores as per Revised Budget Estimates of the Central Government. A budgetary provision of Rs. 5250 crores has been made for food subsidy for the current year, i.e. 1995-96. There is no budgetary subsidy on commodities such as Superior Kerosene and Soft Coke. There are administrative and other costs borne by the State Governments also on the Public Distribution System (PDS). It is not possible to quantify all these costs incurred on PDS.

Sports Authority of India

3414. SHRI SHAILENDRA MAHTO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to include a number of academicians, Principals of Physical Education Colleges, researches from amongst those who have chaired Olympic science congress or presented research papers in other International Research Conferences, in the Governing Body of Sports Authority of India (SAI);

(b) if so, the details thereof;

(c) whether the meetings of Governing Body of SAI are held atleast once in three months and if not, the reasons therefor; and

(d) whether SAI has prepared any lists of Indian eminent researchers in sports and Physical Educationists having participated in Sports and Physical Education Research Conferences abroad and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) No, Sir.

(b) Does not arise.

(c) As per rules of the Sports Authority of India the Governing Body is required to meet as often as necessary and ordinarily atleast once in each quarter of the financial year. During the current financial year four such meetings have already been held so far.

(d) No, Sir.

Super Bazar

3415. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Super Bazar and National Cooperative Consumer Federation (NCCF) are selling number of items which do not conform to the provisions of the Packaged Commodities Rules 1977, i.e., not